

operation of the cash counter and creation of data base of company related information.

(d) All the offices of ROCs are already included in the computerisation programme.

(e) to (h) In view of the answer given against (c) and (d) above, there is no proposal either to conduct a special audit or to assign the project to any other agency at this stage. The NIC personnel deployed for this project are considered to be adequate.

#### Terms and Conditions of Engaging Polling Incharges in Delhi

18. SHRI RAMESHWAR PATIDAR : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the manners in which the polling incharges posted on election duty in Delhi obtain material required by them in connection with their duty and other details of terms and conditions inter-alia relating therewith;

(b) whether the officials posted as polling station incharge during the last Lok Sabha election in Delhi have since been paid their remuneration; and

(e) if not, the reasons for not providing transport facility available to the staff deployed in far-flung areas at odd hours?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) to (c) The information is being collected and will be laid on the Table of House.

[Translation]

#### Dilapidated Condition of Roads in Bihar

19. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government are aware of the dilapidated condition of roads in Bihar;

(b) whether the Government have issued any order or instruction to the Bihar Government in this regard;

(c) the total amount spent on the maintenance of the National Highways in Bihar and the places where the said amount has been spent;

(d) whether any inquiry has been conducted to ensure that the amount for the purpose has been properly utilised; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) and (b) National Highways in Bihar are being maintained generally in traffic worthy conditions within the available resources. However due to recent floods heavy damages have been reported in some stretches which are being attended to and adhoc release of Rs. 3 crore has already been made in this regard.

(c) During 1998-99, expenditure of Rs. 952.99 lakhs has been reported upto September 1998 by the State Government on maintenance/repairs of all the National Highways in the State of Bihar.

(d) No Sir.

(e) Does not arise.

[English]

#### Notification of Constitutional Amendments

20. SHRI JOGENDRA KAWADE . Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether all the constitutional amendments or otherwise are notified in the official Gazette of India before making them enforced;

(b) if so, whether the Notification of the 77th Amendment has not been notified in the Gazette of India as yet; and

(c) if so, the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) Yes Sir. As soon as the assented copy of a Bill including a Constitutional Amendment Bill is received from the President's Secretariat in the Legislative Department, the same is published in the Gazette of India, Extraordinary, Part II, Section 1, even if there is an enforcement clause in the said enactment.

(b) and (c) The Constitution (Seventy-Seventh Amendment) Act, 1995 has been published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 19th June, 1995. The said Act does not contain any enforcement clause.

[Translation]

#### Biosphere Conservation Programme

21. SHRI RAMSHAKAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have prepared the outline of the biosphere conservation programme;